

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE:
(SHRI A.K. SEN) : (a) The Election Commission had formulated certain proposals in 1981 regarding delimitation of constituencies. Recently when Government had occasion to review the matter on its own and consulted the Commission, it has reiterated its earlier proposals.

(b) The proposals are : that Articles 82 and 170 (3) of Constitution may be amended so that while the total number of the seats allotted to various States in the House of the people and to the various State Legislative Assemblies may remain unaltered, the original position of fresh delimitation of Parliamentary and Assembly Constituencies in each State and Union Territory after every decennial Census is restored so that administrative changes and other factors like growth in population, urbanization, industrialisation etc is taken into account in carrying out uniformly viable constituencies; that after each general election the seats reserved for Scheduled Castes should be rotated within a district or any other suitable administrative unit in a State so that a seat does not remain reserved for more than a few stipulated years at a time.

[English]

**Declaration of Hissar at Family
Station for Army**

*15. SHRI PRATAP Singh BAGHEL:
Will the Minister of DEFENCE be pleased to state:

(a) whether Government intend to review their decision about Hissar being declared a family station for the Army; and

(b) if so, when the final decision is likely to be taken?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) and (b).

Hissar is a family station and there is no proposal under consideration to change its status.

**Industrial licensing policy and shifting of
TELCO's commercial vehicle plant to Uttar
Pradesh**

*16. SHRI AMAL DATTA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) what is the Government's present industrial licensing policy;

(b) whether it is a fact that Government are bringing pressure on the industrialists to divert their establishments and not to set up industries in certain States;

(c) if so, the reasons thereof; and

(d) if not, how the TELCO's (Tata Engineering and Locomotive Company's) proposed commercial vehicle plant is being shifted from Karnataka to Uttar Pradesh?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) The Industrial Licensing Policy is governed by the Industrial Policy Statement made in Parliament by the Minister of State for Industry in July, 1980.

(b) No, Sir.

(c) Does not arise in view of (b) above.

(d) TELCO's application dated 12.9.1983 for a licence for setting an unit in Uttar Pradesh was considered and a Letter of Intent was issued to the company. The company's subsequent application dated 10.4.1984 for setting up another unit in Karnataka was also considered by the Government and the company was informed that it may not be possible to consider the request as adequate capacity for manufacture of commercial vehicles had already been approved. However, the company was given an opportunity to state their case before a final decision is taken by Government on